

1	2	3
27	Karnataka . . . . .	649
28	Kerala . . . . .	729
29	Pondicherry . . . . .	22
30	Andaman & Nicobar . . . . .	9
31	Lakshadives . . . . .	1
GRAND TOTAL : . . . . .		12,229

### Undertials in Jail

\*60. SHRI JAGPAL SINGH:  
SHRI RASHEED MASOOD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any exercise to know the number of undertrials lodged in various jails in the country including the Union Territories between 1 to 3 years and above pending completion of their trial; and

(b) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Yes, Sir. The position regarding undertrials in various jails in the country is reviewed periodically in consultation with the State Governments and Union territory Administrations and they are taking steps to ensure that the undertrials do not unnecessarily suffer long incarceration.

**Benefit to colour TV holders to see Black and White programme**

461. SHRI DAULATSINHJI JADEJA: Will the PRIME MINISTER be pleased to state:

(a) whether colour T.V. set holders will have the benefit to see the black and white programme on their sets;

(b) if not, the reasons therefor; and

(c) what provision will be made for them?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) and (c). Do not arise.

### Introduction of Colour T. V.

462. SHRI MOHANLAL PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether black and white T.V. set owners will see the programme without any disturbance on the introduction of colour T.V.; and

(b) whether any technology has been discovered to get black and white T.V. changed into colour one?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) No, Sir.

### Atrocities on Harijans

463. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities on the Harijans and Adivasis reported so far in all the States and the Union territories of the country in the years 1979, 1980 and 1981 (upto 1-10-81) with facts in details;

(b) whether it is a fact that the trend is towards the increase; and

(c) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to the information received from States/Union Territories, 16014 cases of crimes against Scheduled Castes and Scheduled Tribes were reported in the year 1979, whereas in 1980, 16,009 cases of crimes against Scheduled Castes and Scheduled Tribes were reported. For the year 1981, 11,228 cases of crimes against Scheduled Castes and Scheduled Tribes have been reported by the States/Union Territories. The figures for 1981 are the different months for different States/Union Territories.

(b) and (c). The number of cases of crimes against Scheduled Castes and Scheduled Tribes in 1980 does not indicate an increasing trend. The figures for 1981 are not for a complete year to make a comparison.

The Government of India is deeply concerned about the crimes against Scheduled Castes and Scheduled Tribes who are in a weak and vulnerable position and are continuously pursuing with the State Governments/Union Territories the question of effective implementation of the guidelines communicated in the Union Home Minister's D.O. letter dated 10th March, 1980.

#### Agitation by Supervisory Examiners and others in MI Directorate

464. SHRI K. PRADHANI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that Supervisory Examiners and Examiners under Group 'C' in MI Directorate of Army Headquarters are agitating for lack of proper promotional avenues and better service prospects;

(b) whether a large number of representations have been received from the said officers who are stagnating in their cadres for quite long;

(c) whether strength of officers concerned in the MI Directorate has been reduced many times during the past despite heavy increase in workload; and

(d) if so, reasons for (a) to (c) above and what concrete steps are being taken to remove grievances of the said staff and create for them better avenues for promotion in the Directorate?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (d). There is stagnation due to limited promotion avenues and some representations have been received in this regard. In order to relieve stagnation, 1 Selection Grade post of Supervisory Examiner in the scale of Rs. 700—900 and 9 Selection Grade posts of Examiner in the scale of Rs. 455—700 have been sanctioned.

Strength of officers was reduced in 1966 due to economy cut and in 1974 on the basis of assessment of workload.

#### Use of Crackers in Bombs

465. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the sale and use of crackers, once a symbol of festivities, is being practised frequently even in bombs;

(b) whether Government have noticed that there have been a number of occasions where these crackers were used to harm the lives of people; and

(c) if so, whether Government propose to consider this issue seriously and ban the sale of these crackers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.